

(c) The delay is due to the fact that the investigations involve verification of voluminous books relating to several branches. Every effort is being made to complete the investigations as early as possible.

Reclamation of Dry Lands in Madras

2829. **Shri M. Malaichami:** Will the Minister of Planning and Social Welfare be pleased to state:

(a) whether it is a fact that one of the Members of the Planning Commission had discussion with the Chief Minister of Madras State at Madras regarding the possibilities of reclaiming dry lands in Madras State recently; and

(b) if so, the nature of discussion and with what results?

The Minister of Planning and Social Welfare (Shri Asoka Mehta): (a) and (b). No Member of the Planning Commission had any discussions with the Chief Minister of Madras on the subject of reclaiming dry lands in Madras. Member, in charge of Agriculture however, apprised himself of the problem of drought areas in the State in the context of the Tirupathi Conference of the Chief Ministers of Madras, Mysore, Andhra Pradesh and Maharashtra.

Central Advisory Committee on Land Reforms

2830. **Shri Kolla Venkalah:**
Shri M. N. Swamy:

Will the Minister of Planning and Social Welfare be pleased to state:

(a) whether Government have reconstituted the Central Advisory Committee on Land Reforms; and

(b) if so, its composition and functions?

The Minister of Planning and Social Welfare (Shri Asoka Mehta): (a) Yes.

(b) There were two advisory committees, one for reviewing the progress of land reforms periodically, suggesting further steps in this field and advising on such specific issues as might be referred to it from time to time and another for advising on problems and programmes concerning settlement of landless workers on land and taking a comprehensive view of problems of agricultural labour and of the measures needed in their interest. As the two subjects are closely related, the two committees have been reorganised into one.

The composition of the reorganised committee is given in the statement laid on the Table of the House. [Placed in Library. See No. LT-7478/66].

Paper Factories

2831. **Shri Daljit Singh:** Will the Minister of Planning and Social Welfare be pleased to refer to the reply given to Unstarred Question No. 1301 on the 4th August, 1966 and state:

(a) whether the United Nations Pulp and Paper Expert has submitted his report regarding setting up of paper factories in the country;

(b) if so, Government's reaction thereto; and

(c) where the paper factories are likely to be located?

The Minister of Planning and Social Welfare (Shri Asoka Mehta): (a) The U.N. Pulp and Paper Expert has recently submitted his report to the U.N. authorities. The report has not so far been released by them.

(b) and (c). Do not arise.

Fourth Five Year Plan

2832. **Shri K. C. Pant:** Will the Minister of Planning and Social Welfare be pleased to state the time by which the Fourth Five Year Plan will be finalised?

The Minister of Planning and Social Welfare (Shri Asoka Mehta): The Planning Commission expects to finalise the draft of the Final Report by the middle of January, 1967.

Aid to Orissa

2833. Shri Ramachandra Mallick:
Shri Sudhansu Das:

Will the Minister of **Planning and Social Welfare** be pleased to state:

(a) the total amount required by Government of Orissa during the Fourth Plan period;

(b) the details thereof, and

(c) the total amount of aid and Central assistance proposed to be given to the Government of Orissa during the Fourth Plan period?

The Minister of Planning and Social Welfare (Shri Asoka Mehta): (a) to (c). Against Rs. 305.8 crores indicated in the Draft Fourth Five Year Plan of Orissa, an amount of Rs. 300 crores has been agreed to, after discussions. Central Assistance for the Fourth Plan of Orissa is tentatively proposed at Rs. 150 crores. A statement indicating the details of Outlays, is placed on the Table of the House. [Placed in Library. See No. LT-7488/66].

Flood Control in Assam

2834. Shri P. C. Borooah: Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether Government have considered the request of the Assam Government for meeting the gap of Rs. 318 lakhs for flood control in the annual plan for this year; and

(b) if so, the decision taken in the matter?

The Minister of State in the Ministry of Irrigation and Power (Dr. K. L. Rao): (a) and (b). As against the Plan provision of Rs. 200 lakhs for 1966-67, the Assam Government have now intimated their requirements as Rs. 402 lakhs for their continuing

flood control schemes. The request for additional allocation of funds is under consideration.

Fertility Control

2835. Shri Kindar Lal:
Shri Vishwa Nath Pandey:

Will the Minister of **Health and Family Planning** be pleased to state:

(a) whether it is a fact that investigation on fertility control with chemical agents or immunological methods have been undertaken by the Central Family Planning Institute recently; and

(b) if so, the results thereof?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) No.

(b) Does not arise.

Mechanised Boat carrying smuggled Textiles at Kankasantural in Ceylon

2836. Shri Kindar Lal:
Shri Vishwa Nath Pandey:

Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that a mechanised boat carrying 17 bundles of textiles worth about Rs. 2,50,000 suspected to have been smuggled into Ceylon from India was seized by the Police at Kankasantural in North Ceylon on the 28th October, 1966; and

(b) if so, the action taken by Government in the matter?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) It is reported that on 28th October, 1966 the police officers in Ceylon seized a mechanised boat owned by a Ceylonese national at Valvettiturai in Ceylon and recovered 17 bales of goods including textiles.

(b) The concerned customs authorities have been asked to enquire if the seized goods were smuggled out of India.